

(v) Need for extending the provisions of the Urban Land ceiling Act to farm houses owned by the non-traditional farmers

SHRI K.C. TYAGI (Hapur): There has been enormous increase in the number of Farm Houses on the out skirts of the Union Territory of Delhi which do not come within the purview of the Urban Land Ceiling Act. These Farm Houses are not Farm Houses but are, in fact, FARM PALACES owned by the neo-rich class which has nothing to do with farming. Crores and crores of rupees are invested in such Farm Houses for luxurious living, evading taxes and violating various provisions of law applicable to the Farm Houses. These so-called Farm Houses get electricity on priority basis in the name of farming. They also get various civic amenities such as approach roads and facilities for telephones, Telex and FAX etc. These Farm Houses do not contribute anything to the society but help create social imbalances.

In order to ease pressure on land, particularly when in Delhi about 2 million people are living in slums and jhuggi-jhomparies, I, request the Minister of Urban Development and Minister for Agriculture, (i) that all Farm Houses in the Union Territory of Delhi except those under cultivation by the farmers for the last three generations be taken over by the Government for public purchases and (ii) the provisions of the Urban Land Ceiling Act be extended to all the Farm Houses owned by non-traditional farmers.

[Translation]

(vi) Need to fix the support price of fruits produced in hilly areas of Uttar Pradesh

SHRI HARISH RAWAT (Almora): Mr. Chairman, Sir, I would like to raise the following matters under Rule 377:

"Fruits, vegetables and various types of pulses being produced in the hilly areas are the sole economic base of that region. Unfortunately, the Ministry

of Agriculture have not paid any attention to these areas. Crop Insurance Scheme and support price scheme have also not been implemented in these areas. The farmers of these areas are the worst victims of uncertain weather conditions and loss of crop. I would, therefore, like to urge the Government of India to go in for the system of fixing every year the support price for apple, pear, Malta, Galgal, Lemon, Potato, Mausami, unseasonal production of vegetables, soyabean, anardana and various agricultural products such as Bhat and Gohat etc. in hilly areas particularly the hilly areas of Uttar Pradesh on the analogy of support price fixed for wheat and paddy and to extend Crop Insurance Scheme to cover these areas."

16.59 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Fifth report

[Translation]

SHRI PHOOL CHAND VERMA (Shajapur): Mr. Chairman, Sir, I beg to move:

"That this House do agree with the Fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 16th May, 1990."

MR. CHAIRMAN: The question is: "That this House do agree with the Fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 16th May, 1990."

The motion was adopted